

(ii) (a) Annual Report and Accounts of the Lakshmbai National University of Physical Education (LNUPE), Gwalior, for the year 2007-08, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 547/15/09]

**MOTION FOR ELECTION TO THE COUNCIL ESTABLISHED UNDER SECTION 31(1) OF THE
INSTITUTES OF TECHNOLOGY ACT, 1961**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Sir, I move the following Motion:—

That in pursuance of clause (k) of sub-section (2) of Section 31 read with sub-section (1) of Section 32 of the Institutes of Technology Act, 1961 (No. 59 of 1961), this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Council established under sub-section (1) of Section 31 of the said Act.

The question was put and the motion was adopted.

GOVERNMENT BILL

The Constitution (One Hundred and Ninth Amendment) Bill, 2009

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI M. VEERAPPA MOILY: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Zero Hour. Smt. Brinda Karat. ...*(Interruptions)*...

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I want to raise one important issue concerning...*(Interruptions)*...

SHRI KUMAR DEEPAK DAS (Assam): Sir, I have to raise a serious matter regarding...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What is this? ...*(Interruptions)*... Mr. Reddy, what is this? ...*(Interruptions)*... No, no; this is not proper. ...*(Interruptions)*... What is this? ...*(Interruptions)*... What is the point you want to raise? ...*(Interruptions)*... What do you mean by that? ...*(Interruptions)*... Mr. Reddy, why are you raising this? ...*(Interruptions)*... Under what rule? ...*(Interruptions)*... Under what rule? ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... What is this? ...*(Interruptions)*... No, no; you cannot do that. ...*(Interruptions)*... Mr. Reddy, you are such a senior Member and you are raising something which is irrelevant!

SHRI KUMAR DEEPAK DAS: Sir, here is an important issue which is relating to the ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Please sit down.

SHRI KUMAR DEEPAK DAS: Sir, I have given a notice.

MR. DEPUTY CHAIRMAN: You cannot do this, please. ...*(Interruptions)*...

SHRI KUMAR DEEPAK DAS: I have given a notice, Sir. ...*(Interruptions)*...

SHRI BIRENDRA PRASAD BAISHYA (Assam): He has given a notice, Sir.

MR. DEPUTY CHAIRMAN: But this does not mean that he can raise it. It should be accepted by the Chairman. ...*(Interruptions)*...

SHRI KUMAR DEEPAK DAS: *

SHRI BIRENDRA PRASAD BAISHYA: *

MR. DEPUTY CHAIRMAN: No, no; nothing will go on record. ...*(Interruptions)*... Nothing will go on record.

SHRI KUMAR DEEPAK DAS: *

SHRI BIRENDRA PRASAD BAISHYA: *

MR. DEPUTY CHAIRMAN: Nothing will go on record.

SHRI BIRENDRA PRASAD BAISHYA: *

SHRI KUMAR DEEPAK DAS: *

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

SHRI KUMAR DEEPAK DAS: *

MR. DEPUTY CHAIRMAN: No, no; this is not going on record. ...*(Interruptions)*... Mr. Baishya, you, please, sit down. ...*(Interruptions)*...

SHRI BIRENDRA PRASAD BAISHYA: Sir, he has given a notice. It is a very important issue. Kindly allow him.

MR. DEPUTY CHAIRMAN: You see, the notice is given. Once you give a notice, this does not mean that you can raise it. It has to be accepted by the Chairman. And this notice you have given. ...*(Interruptions)*...

SHRI KUMAR DEEPAK DAS: *

MR. DEPUTY CHAIRMAN: Shrimati Brinda Karat. ...*(Interruptions)*... You go ahead.

SHRIMATI BRINDA KARAT (West Bengal): Sir, how can I speak when they are shouting? ...*(Interruptions)*...

* Not recorded.

MR. DEPUTY CHAIRMAN: What can I do? ...*(Interruptions)*... If they are shouting, what can I do? ...*(Interruptions)*... Please go ahead. ...*(Interruptions)*...

SHRIMATI BRINDA KARAT: Sir, how can I speak? ...*(Interruptions)*...

SHRI VIKRAM VERMA (Madhya Pradesh): Kindly allow him to speak for one minute only. ...*(Interruptions)*...

SHRI PRAKASH JAVADEKAR (Maharashtra): Sir, please allow him to speak for a minute.

MR. DEPUTY CHAIRMAN: No, no; please don't plead. ...*(Interruptions)*... Please don't plead. ...*(Interruptions)*... No, no. ...*(Interruptions)*... Please don't plead. ...*(Interruptions)*... Please don't plead. Let them approach the Chairman. Please let us not break the rules. Just because you are shouting, I can't allow you. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... I request you to sit down. ...*(Interruptions)*...

श्री रुद्रनारायण पाणि (उड़ीसा): सर, यह जो कह रहे हैं ...*(व्यवधान)*...

श्री उपसभापति: देखिए, पाणि जी, आप किसी की सिफारिश मत कीजिए ...*(व्यवधान)*... आप बैठ जाइए ...*(व्यवधान)*... No, no. Just because you are shouting in the House, it can't be allowed. ...*(Interruptions)*...

SHRI BIRENDRA PRASAD BAISHYA: *

MR. DEPUTY CHAIRMAN: Nothing is going on record. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... You are wasting the time of the House. ...*(Interruptions)*... You are wasting the time of the House. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... There is a procedure for raising the issues. ...*(Interruptions)*... There is a procedure. ...*(Interruptions)*... Please sit down.

SHRI KUMAR DEEPAK DAS: *

MR. DEPUTY CHAIRMAN: Mr. Kumar Deepak Das, please sit down. ...*(Interruptions)*... There is a procedure for raising the issues. ...*(Interruptions)*...

SHRI KUMAR DEEPAK DAS: *

MR. DEPUTY CHAIRMAN: There are several issues. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Probably, this way will not help you. ...*(Interruptions)*... This will not help you ...*(Interruptions)*... because it is not going on record, whatever you say. ...*(Interruptions)*... I can't take up your notice because it has not been admitted. ...*(Interruptions)*... I can't take it up. ...*(Interruptions)*...

SHRIMATI BRINDA KARAT: Sir, can I go ahead?

MR. DEPUTY CHAIRMAN: It is left to you. ...*(Interruptions)*...

SHRI BISWAJIT DAIMARY (Assam): *

श्री उपसभापति: देखिए, आप क्वेश्चन मत कीजिए ...*(व्यवधान)*...

SHRI KUMAR DEEPAK DAS: *

*Not recorded.

श्री प्रकाश जावडेकर: सर, असम के सारे सदस्य अगर यह कह रहे हैं, तो आप जरा मीटिंग करके उसका रास्ता निकालिए।

श्री उपसभापति: मैं यही कर रहा हूँ, मैं उनसे यही गुजारिश कर रहा हूँ कि इस तरीके से यह नहीं होगा। पूरा हाउस भी अगर उनको रिकमेंड करता है, तब भी there is a procedure. I am requesting them to follow the procedure. ...*(Interruptions)*...

SHRI BISWAJIT DAIMARY: *

SHRI KUMAR DEEPAK DAS: *

श्री उपसभापति: इसके लिए आप अलहिदा बात कीजिए, लेकिन अभी आप बैठिए ...*(व्यवधान)*... देखिए, यह सही नहीं है ...*(व्यवधान)*... यह बिल्कुल सही नहीं है ...*(व्यवधान)*... आप बैठिए ...*(व्यवधान)*... आप बैठ जाइए ...*(व्यवधान)*... Mr. Kumar Deepak Das, please sit down.

SHRI KUMAR DEEPAK DAS: *

MR. DEPUTY CHAIRMAN: Nothing is going on record. ...*(Interruptions)*.....

श्री एस.एस. अहलवालिया (झारखंड): इतनी देर में तो वह अपनी बात कर लेते ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Ahluwaliaji, please don't tell Chair to do this or that. ...*(Interruptions)*... We are following the Zero Hour rules. ...*(Interruptions)*... Everybody is praising us, the Press is praising us, for the systematic way we are conducting. What I am requesting them is that if they have a genuine issue, they can go and meet the Chairman and we can take it up tomorrow. ...*(Interruptions)*... Suppose I take it up now, then I am breaking the rules, the Chair himself is breaking the rules.

SHRI DEEPAK KUMAR DAS: Sir, we have given notice in time.

MR. DEPUTY CHAIRMAN: I am telling you that you discuss with the Chairman. ...*(Interruptions)*... You discuss with the Chairman. ...*(Interruptions)*... My only request is that just because some two or three Members are raising an issue let us not break the well-accepted convention of this House. The whole system is going on well. ...*(Interruptions)*... You have every right to go and approach the Chairman saying the reason why it has to be accepted. Definitely, it will be considered. ...*(Interruptions)*...

SHRI S.S. AHLUWALIA: Sir, only one thing. While considering such notices, one should take into account that they are from the North-East and that they want to ventilate their views. Some injustice is being done in the North-East. They want to raise those issues. We can't alienate the North-East from the rest of India. ...*(Interruptions)*... We should give them an opportunity. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No. This is not correct. ...*(Interruptions)*... This is not correct. ...*(Interruptions)*... This is not correct. ...*(Interruptions)*... This is a charge against the Chair. ...*(Interruptions)*... This is a charge against the Chair. ...*(Interruptions)*... I will not accept this. ...*(Interruptions)*... I will not accept this. ...*(Interruptions)*... This is not alienation.

*Not recorded.

...(Interruptions)... This is not alienation. ...(Interruptions)... A notice has been given and that notice has been considered. ...(Interruptions)... It is not that the Chairman has rejected it. The Chairman has taken that notice into consideration and they have been asked to take up it through a Special Mention. ...(Interruptions)...

SHRI S. S. AHLUWALIA: We should encourage them to raise their issues here. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Pardon.

SHRI S.S. AHLUWALIA: The point is that we should encourage them to raise their issues here. ...(Interruptions)... Where will they go? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Who is discouraging? ...(Interruptions)... Who is discouraging? ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, they have given...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is this? Mr. Ahluwalia, are you trying to say that the Chair is not encouraging them? How? ...(Interruptions)... Who is alienating? ...(Interruptions)...

SHRI S.S. AHLUWALIA: This is not fair, Sir. The point is whenever...(Interruptions)... Sir, Assam is a State. The Prime Minister represents Assam. ...(Interruptions)...

SHRI KUMAR DEEPAK DAS: Sir, ...(Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA: Sir, we are not being allowed. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Nothing will go on record. ...(Interruptions)... Nothing is going on record. ...(Interruptions)... It is wrong. I am sorry. Mr. Ahluwalia, here it is not the Government. The notices are accepted by the Chairman. Now you are saying that Assam is not heard. It will never happen. ...(Interruptions)... My request is, don't do it just to encourage them. You are party to this well-established convention.

SHRI BIRENDRA PRASAD BAISHYA: *

SHRI KUMAR DEEPAK DAS: *

MR. DEPUTY CHAIRMAN: Why are you raising that? You give notice. If you have anything for the Minister of Parliamentary Affairs, you raise it. But why are you...(Interruptions)... No, Mr. Ahluwalia, I request you to sit down. ...(Interruptions)... Please sit down. Mr. Baishya, whatever you say, I am not going to take up because this is unruly. This is unruly. Please go to your seat and allow the proceedings to go on. If you have any problem, please come and discuss. ...(Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA: If you are not allowing me, we stage a walkout.

*Not recorded.

(At this stage some hon. Members left the Chamber)

MR. DEPUTY CHAIRMAN: Thank you. Now Shrimati Brinda Karat. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Sir, let them raise it tomorrow. ...*(Interruptions)*...

SHRI S. S. AHLUWALIA: Sir, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please don't plead. ...*(Interruptions)*...

श्री एस.एस. अहलुवालिया: सर, journalists मारे जा रहे हैं, सी.बी.आई. की enquiry proper नहीं हो रही है, उसे उठाने में आपत्ति क्या है? ...*(व्यवधान)*...

श्री उपसभापति: कौन कह रहा है, मत उठाओ? Mr. Ahluwalia, who is saying not to raise it? This is strange. This is very strange.

MATTERS RAISED WITH PERMISSION OF CHAIR

Reported shifting of Government's stand on agriculture, NAMA and other issues in WTO

SHRIMATI BRINDA KARAT (West Bengal): Mr. Deputy Chairman, Sir, while expressing my solidarity with the Members from Assam on the issue they have raised, I would like to draw the attention of the House to the commitment made by the Government of India to host a meeting of over 20 Trade Ministers from selected WTO member countries on 3rd and 4th September, 2009 in New Delhi. The stated agenda is to move the Doha Round of talks forward. The key WTO officials, including the Director-General, Pascal Lamy, will attend this meeting. The background to this is the proactive role being played by India in getting the failed talks started. I apprehend, Sir, that this is a case of shooting ourselves in the leg. The question arises why is India playing such a leading role in this? What does India hope to gain from restarting the failed Doha Round of talks? In June, the Cairns Group, in their statement, in response to the Indian initiative, had expressed a note of caution. This group of countries is known as the Cairns Group. The Commerce Minister had, specifically, gone to Bali as an invitee guest to explain the reasons why it is essential to restart the Doha Round of talks. This is also unprecedented. They said in their note, "The recent reintroduction by the EU and the US of export subsidies on a particular commodity has deepened the risk." What is the risk they were referring to? 'The unfair trade practices or protectionism by the developed countries.' Sir, as you know, there are three basic and major issues on which the Doha Round of Talks had failed. Firstly, it concerns continuing high export subsidies given by developed countries, while refusing to reduce those subsidies, at the same time, insisting that developing countries should stop domestic subsidies for their farmers. This affects the agriculture sector, and, particularly, Indian farmers. The second, of